

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1246  
TO BE ANSWERED ON 02.05.2016**

**PF BENEFITS TO CONSTRUCTION WORKERS**

**1246. DR. UDIT RAJ:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has taken note that a large number of establishments including private construction companies are reportedly denying Provident Fund (PF) benefits to their workers;**
- (b) if so, the details thereof;**
- (c) the number of cases registered/reported in this regard during the last three years, State/UT-wise; and**
- (d) the remedial measures taken/proposed to be taken by the Government to ensure social security and protect the interest of workers engaged in construction sector in the country?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a): Instances of non-deposit of contribution by some establishments including construction companies covered under the Employees' Provident Funds & Miscellaneous Provisions (EPF&MP) Act, 1952 have come to the notice of Employees' Provident Fund Organization (EPFO).**

**(b): The State-wise details of such defaulting establishments for 2012-13 to 2015-16 (upto December, 2015) are at Annex A.**

**(c): Inquiries under Section 7A of EPF&MP Act, 1952 have been initiated against the defaulting establishments. The details of number of Inquiries under Section 7A of the Act during 2012-13 to 2015-16 (upto December, 2015) are at Annex B.**

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**(d): The following remedial measures are taken by EPFO against the defaulting establishments including those in construction sector to protect the interest of the workers covered under the Act:**

**(1) Action under Section 7A of EPF&MP Act, 1952 against the defaulting establishments for assessment of dues.**

**(2) Action under Section 14B of the Act for levying of damages for belated deposit of dues.**

**(3) Action under Section 7Q of the Act for levy of interest for belated remittances.**

**(4) Recovery actions as provided under Section 8B to 8G of the Act.**

**(5) Action under Section 14 of the Act for filing prosecution against the defaulters before the competent court of law.**

**(6) Action under Section 406/409 of Indian Penal Code (IPC) against the employer for non-payment of employees' share of contribution deducted from the wages/salary of the employees but not deposited in the Fund.**

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**ANNEX REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED NO. 1246 TO BE ANSWERED ON 02.05.2016 BY DR. UDIT RAJ REGARDING PF BENEFITS TO CONSTRUCTION WORKERS**

Details of number of defaulting establishments covered under the Employees' Provident Funds & Miscellaneous Provisions (EPF&MP) Act, 1952.

<b>S. No.</b>	<b>Name of the State</b>	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15</b>	<b>2015-16 (up to December, 2015)</b>
1.	Andhra Pradesh including Telangana	1605	1461	528	883
2.	Bihar	62	147	28	110
3.	Chhattisgarh	44	87	302	88
4.	Delhi	62	105	82	211
5.	Goa	126	102	61	33
6.	Gujarat including Daman & Diu and Dadra & Nagar Haveli	293	387	287	340
7.	Haryana	170	112	185	204
8.	Himachal Pradesh	0	0	0	0
9.	Jharkhand	0	0	0	0
10.	Karnataka	1217	1152	1133	1105
11.	Kerala including Lakshadweep	2009	2078	721	1118
12.	Madhya Pradesh	553	423	446	188
13.	Maharashtra	538	181	955	1692
14.	North-Eastern Region including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	135	161	233	223
15.	Odisha	96	39	73	178
16.	Punjab including Chandigarh	66	485	172	348
17.	Rajasthan	119	210	182	107
18.	Tamil Nadu including Puducherry	3609	5198	4091	2644
19.	Uttar Pradesh	288	555	67	562
20.	Uttarakhand	66	87	51	13
21.	West Bengal including Andaman & Nicobar Islands and Sikkim	337	374	494	885
	<b>TOTAL</b>	<b>11395</b>	<b>13344</b>	<b>10091</b>	<b>10932</b>

**ANNEX B****ANNEX REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED NO.1246 TO BE ANSWERED ON 02.05.2016 BY DR. UDIT RAJ REGARDING PF BENEFITS TO CONSTRUCTION WORKERS****Details of inquiries initiated under Section 7A of the Employees' Provident Funds & Miscellaneous Provisions (EPF&MP) Act, 1952**

<b>S. No.</b>	<b>Name of the State</b>	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15</b>	<b>2015-16 (upto December, 2015)</b>
1.	Andhra Pradesh including Telangana	2277	2621	1287	1906
2.	Bihar	47	144	45	36
3.	Chhattisgarh	172	157	483	258
4.	Delhi	155	162	288	605
5.	Goa	155	84	91	52
6.	Gujarat including Daman & Diu and Dadra & Nagar Haveli	609	652	496	954
7.	Haryana	612	840	500	566
8.	Himachal Pradesh	112	74	117	183
9.	Jharkhand	47	26	462	85
10.	Karnataka	1916	1894	866	441
11.	Kerala including Lakshadweep	1919	1164	1325	922
12.	Madhya Pradesh	541	613	316	206
13.	Maharashtra	1314	761	1551	1026
14.	North-Eastern Region including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	112	441	124	213
15.	Odisha	228	171	138	178
16.	Punjab including Chandigarh	1085	792	450	1061
17.	Rajasthan	97	498	154	142
18.	Tamil Nadu including Puducherry	5251	5833	4104	2547
19.	Uttar Pradesh	622	575	646	941
20.	Uttarakhand	40	39	130	35
21.	West Bengal including Andaman & Nicobar Islands and Sikkim	354	583	514	820
	<b>TOTAL</b>	<b>17665</b>	<b>18124</b>	<b>14087</b>	<b>13177</b>

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